

SUPR EME COUR T OF I ND I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 328 OF 2004

BEFORE THE REGISTRAR M.K GUPTA

SURINDER KUMAR Appellant (s)

VERSUS

STATE OF HARYANA Respondent(s)
(With appln(s) for permission to place addl. documents on
record and office report)

Date: 20/08/2009 This Appeal was called on for hearing today.

For Appellant(s)
Mr. Ashish Gupta, Adv.
Mr. Debasis Misra, Adv.

For Respondent(s)
Mr. Gaurav Teoria, Adv.
Mr. Manjit Singh, Adv.
Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
ORDER

The learned counsel for the appellant submitted that
no additional documents are required to be filed.

Respondent to file additional documents within four
weeks, as last chance.

List again on 6.10.2009.
(M.K. GUPTA)
Registrar

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